



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

179

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM


PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/41/ (IB)/2017
NAME OF THE PETITIONER(S) : ENTRUST COMMUNICATIONS PVT LTD
NAME OF THE RESPONDENT(S) : UNIVERSAL TELECOMMUNICATIONS (I) PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	AISHWARYA V FOR R & P PARTNERS	COUNSEL FOR RESPONDENT	
2.	S. STANLEY JOHN	Counsel for Petitioner	

ORDER

Counsel for Petitioner present and submitted that he made the compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. He also suggests to propose the name of IRP. Counsel for Respondent submitted that time be granted for filing the counter. At request, time is enlarged with the direction to file the counter within seven days by giving a copy to the other side. Matter is posted for final arguments. Put up on **28.07.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)